FORM A
PUBLIC ANNOUNCEMENT
(*Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017*)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ACCOUNTABILIT GDC INDIA PRIVATE LIMITED

1	Name of the Corporate Person	AccountabilIT GDC India Private Limited (formerly Business & Decision GDC Private Limited, and prior thereto Inforte India Private Limited)
2	Date of Incorporation of the Corporate Person	20.04.2005
3	Authority under which the Corporate Person is Incorporated/Registered	Registrar of Companies, Haryana
4	Corporate Identity Number / Limited Liability Identification Number of the Corporate Person	CIN: U00892HR2005PTC035699
5	Address of the Registered Office and Principal Office, if any, of the Corporate Person	**Registered Office:** Unit No. 306-307, 3rd Floor, Unitech Trade Centre, Sushant Lok 1, Block-C, Gurugram - 122002, Haryana, India **Principal Office:** Same as the registered office (the corporate person has no separate principal office)
6	Liquidation Commencement Date of the Corporate Person	07.09.2026
7	Name, Address, Email Address, Telephone Number and Registration Number of the Liquidator	**Name:** CS Vekas Kumar Garg **Address:** D-214, Ground Floor, Ramprastha Colony, Ghaziabad – 201011, Uttar Pradesh **E-mail:**gdvoluntaryliquidation@gmail.com, vikasgarg_k@outlook.com Telephone: + 91 9999145008 Registration No.: IBBI/IPA-002/IP-N00738/2018-2019/12291
8	Last Date for Submission of Claims	07.10.2026

Notice is hereby given that **AccountabilIT GDC India Private Limited** has commenced voluntary liquidation on **7th September, 2026**.

The stakeholders of **AccountabilIT GDC India Private Limited** are hereby called upon to submit a proof of their claims, on or before 7th October, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SD/-
CS VEKAS KUMAR GARG
Liquidator of AccountabilIT GDC India Private Limited (in Voluntary Liquidation)
IBBI Registration No.: IBBI/IPA-002/IP-N00738/2018-2019/12291
AFA valid up to 31.12.2026
E-mail: gdvoluntaryliquidation@gmail.com

Date: 12th September, 2026
Place: Ghaziabad

DCB Bank Ltd.
A-Set House, 7/56, D.B. Gupta Road,
Karol Bagh, New Delhi - 110005

DCB BANK

APPENDIX IV
[See Rule 8(1)] POSSESSION NOTICE

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers **(Borrower's and Co-Borrower's)** to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.
The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Rules 2002 on this **10-09-2026.**
The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below.
The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

Loan Account No.	38843000000046
13(2) Demand Notice	Dated 02.06.2026 for an amount of Rs. 62,24,402.42/- (Rupees Sixty Two Lac Twenty Four Thousand Four Hundred Two Rupees and Forty Two Paisa Only) under Loan A/C No. 38843000000046
Name of Borrower(s) and Co-Borrower(s)	1. Mr. Ranbir (Borrower) 2. Mrs. Rajbala (Co-Borrower)
Total Outstanding Amount Due	Rs. 65,55,723.80/- (Rupees Sixty Five Lac Fifty Five Thousand Seven Hundred Twenty Three and Eighty Paisa Only) due as on 10.09.2026 along with interest and cost and expenses till its realization under Loan A/C No. 38843000000046.
Description of the Immovable Property	All that piece and parcel of property situated at Khewat No. 335, Khatoni No. 619 to 631, Kila No. 187/11 (7-12), Vaka Moja Banwala, within GP Limit, Tehsil Kalanwali, District Sirsa (Haryana) admeasuring an Area of total 41382 Sq. ft. and the said property is recorded in the name of Ranbir s/o Krishan Lal.

Date : 12.09.2026
Place : Sirsa, Haryana

Sd/-,
Authorized Officer,
DCB Bank Limited

SMFG Grihashakti

SMFG India Home Finance Co. Ltd.

Corporate Off. : 503 & 504, 5th Floor, G-Block, Insipre BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai – 600116, TN

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")
The undersigned being the **Authorized Officer** of **SMFG India Home Finance Co. Ltd.** (hereinafter referred to as SMHFC) under the Act and in exercise of the powers conferred under Section 13 (12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

Sr. No.	Loan Account No. & Name of the Borrower / Co-Borrowers Property Holders as the case may be	Description Of Secured Assets / Mortgage Property	Date of Demand Notice U/s. 13 (2) & Total O/s.
1	**Lan : 613839212193318** **1. Lokesh Singh** **2. Bhuri Kumari** **Add :** S/o. Umeed Kahirpur Gurjur Gautam Budh Nagar Uttar Pradesh 201306	Residential Vacant Plot Of Land Area Measuring 115 Sq Yards, I.e. 96.15 Sq Meters, Out Of Khet/Khasra No 32, Situated In The Area Of Village Surajpur, Pargana, Dadri, Tehsil Sadar, & District Gautambudh Nagar, Greater Noida, UP, Khasra No 32, Village Surajpur, Pargana Dadri, Tehsil Sadar, District Gautam Buddha Nagar, Uttar Pradesh 201305	**31.08.2026** **Rs. 50,02,723.40 (Rs. Fifty Lakh Two Thousand Seven Hundred Twenty Three & Paise Forty Only) as on 29.08.2026** **NPA Date : 05.08.2026**
2	**Lan : 613738011680547** **1. Ishpreet Singh** **2. Amritpal Kour** **Add :** S/O Arvinder Singh House No. J-21b Arya Samaj Road Uttam Nagar P.o D.k Mohan Garden Distt West Delhi-110059	Northern Eastern Side Upper Ground Floor Without Roof Rights Out Of Property Bearing No.33, Now Its New Khasara No.marked Wz 5a, Aread Measuring 75 Sq Yards Out Of Khasra No.88/16, Situated In The Area Of Village Hastsal, Delhi State Delhi Colony Known As K-Block, Uttam Nagar, New Delhi-110059. Bounded As **East :** Gali 15 Feet Wide, **West :** Plot No.32, **North -**Gali No.15 Wide, **South :** Portion Of Plot	**31.08.2026** **Rs. 30,08,891.30 (Rs. Thirty Lakh Eight Thousand Eight Hundred Ninety One & Paise Thirty Only) as on 29.08.2026** **NPA Date : 05.08.2026**
3	**Lan : 609107510416506** **1. Piyush Malhotra** **2. Lata Malohtra,** **3. Waheguru Enterprises Proprietor,** **4. Mr Rajkumar Malhotra** **Add :** S/O Rajkumar Malhotra House No.5 Nirnkari Colony Dr Mukherjee Nagar North West Delhi 110009	Free Hold Build Up Property Bearing 110-B, Area Measuring 75 Sq Yards, Situated At Approved Residential Colony, Known As Nirankari Colony, In Gali No. 5, In The Area Of Village-Dhirpur, Delhi Forming Part Of Khasra No.554/166/1 Bounded as **East :** Part Of Said Property No.110, **West :** Gali, **North :** Property No.109, **South :** House No.110a.	**31.08.2026** **Rs. 27,28,273.78 (Rs. Twenty Seven Lakh Twenty Eight Thousand Two Hundred Seventy Three & Paise Seventy Eight Only) as on 29.08.2026** **NPA Date : 05.08.2026**
4	**Lan : 613939212054259** **1. Nitin Kumar** **2. Mrs Savita** **Add :** S/O Dilip Kumar Add-17 380 Block 17, Khichdipur East Delhi-110091	Builtup Second Floor Upto The Extent Of Ceiling Level Front Side , Land Measuring Area 98 Sq Yards, I.e. 81.93, Sq Meters, Having Its Plinth Area /Covered Area, 81.93, Sq Meters, Alongwith Its Whole Of Structures, Therein , Fitted With Electricity And Water Connections, With Common Stair Case, Passage, Entrance And Parking On Ground Floor, "Said Floor" Built On Bearing Property No.37/7, Out Of Khasara No.2773/1400land Area Measuring 150 Sq Yards, Situated At Abadi, Gali No.7, Arya Nagar, In The Area Of Village Karkardooma, Illaqa, Shahdara Delhi -110092	**31.08.2026** **Rs. 31,18,282.84 (Rs. Thirty One Lakh Eighteen Thousand Two Hundred Eighty Two & Paise Eighty Four Only) as on 29.08.2026** **NPA Date : 05.08.2026**
5	**Lan : 620639511939718** **1. Kush Sharma** **2. Radha Sharma** **Add :** S/O Tirbhuwan Kumar Sharma C-1 Meerut Road Sanjay Vihar Awas Vikash Hapur Uttar Pradesh-245101	All That Piece And Parcel Of The Residential Property Comprising A Three Storey Building Bearing House No. C-1, Situated At Sanjay Vihar, Awas Vikas Colony, Meerut Road, Pargana And Tehsil Hapur, District Hapur, Uttar Pradesh - 245101, Admeasuring 62.04 Sq. Mtrs. Ground Floor: Measuring 62.04 Sq. Mtrs., Consisting Of Two Rooms, Kitchen, Latrine, Bathroom And Staircase. First Floor: Measuring 62.04 Sq. Mtrs., Consisting Of Two Rooms, Kitchen, Latrine, Bathroom And Staircase. Second Floor: Consisting Of Two Rooms, Kitchen, Latrine, Bathroom And Staircase, Along With A Mumty And Staircase Area Measuring 21.51 Sq. Mtrs. The Property Is Situated Within The Revenue Limits Of Pargana Hapur, Tehsil Hapur, District Hapur, State Of Uttar Pradesh And Is More Particularly Described In Gift Deed Vide Property Bounded As **East :** Building No. C-4, **West :** 6 Meter Road, **North :** Budhlok Boundries, **South :** Building No.2	**31.08.2026** **Rs. 40,42,992.72 (Rs. Forty Lakh Forty Two Thousand Nine Hundred Ninety Two & Paise Seventy Two Only) as on 29.08.2026** **NPA Date : 05.08.2026**
6	**Lan : 613839212139509** **1. Sunil Negi** **2. Shobha Devi** **Add :** S/O Pancham Singh Flat No. D-1 On Third Floor Gobind Niwas Palm Lane, Riwari Farm Maidan Garhi Road Chattarpur Enclave Ph-1 Chattarpur Distt South Delhi-110074	Unit No.d-1, On The Third Floor Lhs (Withouit Terrace), Measuring 125 Sq Yards, Approx, Consisting Of Three Bed Rooms, One Drawing Room/Dining Room, One Kitchen, Three Toilet/Bathrooms, And Common Parking Space For One Car, At Slit Parking Area, In / Of Property Bearing Plot D, Erected On The Plot Of Land, Measuring 250 Sq Yards, Comprised In Khasra No.637 Min, Situated At The Gobind Niwas, Palm Lane, Village Chhattarpur, Tehsil Saket, New Delhi-110074 Bounded As **East :** Other Plot, **West :** Open Road 25 Feet Road, **North :** Other Property, **South :** Flat No.d-2/Other Property.	**31.08.2026** **Rs. 51,61,118.60 (Rs. Fifty One Lakh Sixty One Thousand One Hundred Eighteen & Paise Sixty Only) as on 31.08.2026** **NPA Date : 05.08.2026**
7	**Lan : 609139211723676** **1. Gaurav Jain** **2. Mrs Jyoti** **Add :** C/O Surendra Kumar Jain H-No 537 G/F Gali No.6 Govinduri, Kalkaji South Delhi-110019	Entire First Floor, Without Terrace Rights, Measuring Approx 80 Sq Yards, Consisting Of Three Bedrooms, Drawing Room, Kitchen, Bathroom, / Toilet Balcony, With Common One Bike Parking In The Common Parking Area (Herein After Called The Said Portion) Of The Said Property Of The Built Up Property Bearing No.616, Gali No.6 Known As 616/6, Area Mesuring 80 Sq Yards, Being Part Of Khasra No.600/92, Situated At Govindpuri, Kalkaji, New Delhi-110019 Boundries **East :** Property No.615/6, **West :** Property No.616/6, **North :** Entry / 15 Ft Wide Road. **South :** Other Property	**31.08.2026** **Rs. 30,55,193.19 (Rs. Thirty Lakh Fifty Five Thousand One Hundred Ninety Three & Paise Nineteen Only) as on 29.08.2026** **NPA Date : 05.08.2026**
8	**Lan : 609139212183069** **1. Usha Sharma** **2. Tara Chand Sharma** **Add :** C/O Tara Chand Sharma Se 209, Shahstri Nagar Nehru World School Ghaziabad Uttar Pradesh-201002	Plot No G 96 And G 97 Block G, Measuring 208 Sq Yards, I.e. 173.908 Sq Meters, Khasra No. 1457, At Balaji Enclave, Hadbust, Village Raispur, Pargana Dasna, Tehsil & District Ghaziabad - Uttar Pradesh 201002 Bounded as **East :** Plot Of Other, **North :** Plot No. G-95, **West :** 25 Wide Road, **South :** Plot Of Others	**31.08.2026** **Rs. 30,02,195.35 (Rs. Thirty Lakh Two Thousand One Hundred Ninety Five & Paise Thirty Five Only) as on 29.08.2026** **NPA Date : 05.08.2026**
9	**Lan : 609139512151258** **1. Anand Mohan** **2. Kiran Singh** **Add :** S/O Ashok Kumar Rz-190-191/286 F/F Geetanjali Park Gali No.4 West Sagarpur Palam P.o Nangal Raya Distt South Delhi 110046	Entire Third Floor, With Roof Rights, Out Of Build Up Property Bearing No. Rz-129/298, Old Plot No.7, In Gali No.2, Land Area Measuring 200 Sq Yards, Out Of Khasra No.765/298, Is Part Of Khasra No.298, Situated In Revenue Estate Of Village Nasirpur, Delhi State Colony Known As West Sagarpur, New Delhi-1100046 Alongwith Common/Combined Rights Of Main Entrance , Passage, & Stair Case, Leading From Slit Floor, To Top Floor, With Other Occupants Of This Building, & With Provision To Park, Two Car Parking Space In Common Parking Area At Slit Floor, With All Proportioate Undivided & Impartable, Free Hold Rights, Of The Land Underneath With Free Hold Rights Of The Land Underneath And The Same Is Bounded As Under : **East** Road 20 Feet, **West** Gali 10 Feet, **South :** Plot No.7 A, **North** Plot No.8	**31.08.2026** **Rs. 48,72,399.55 (Rs. Forty Eight Lakh Seventy Two Thousand Three Hundred Ninety Nine & Paise Fifty Five Only) as on 29.08.2026 NPA Date : 05.08.2026**
10	**Lan : 611239511198811** **1. Chand Joginder** **2. Anita Joginder** **Add :** S/O Joginder, 1015 Gyanan Pana, Madlauda, Panipat, Haryana, 132113	All The Piece And Parcel Of The Property Measuring 0k-13m-3s, Being 2/3 Share Out Of Property Measuring 1 K- 0m, Comprised In Khewat No. 1026 Min, Khatauni No. 1151 Min, Khasra No. 601/1, Jamabandi For The Year 2002-2003, Situated At Village - Madlauda, Tehsil- Madlauda, District-Panipat, Recorded In The Name Of Anita Devi Widow Of Joginder, More Particularly Describe In Regd. Transfer Deed Bearing Wasika No. 1194 Dated 11-09-2018, Bounded As **East-**Gali, **West-** Gali, **North-**Same Owner, **South-**Gali.	**20.08.2026** **Rs. 24,68,278.99 (Rs. Twenty Four Lakh Sixty Eight Thousand Two Hundred Seventy Eight & Paise Ninety Nine Only) as on 20.08.2026 NPA Date : 05.08.2026**
11	**Lan : 609139512297348 & 609139212251430** **1. Satya Kumar Bag** **2. Pousha Li Bag** **Add :** S/O Sarjit Bag Plot No.1 Kh.no-652-653-654 Third Floor Flat No-D-2 Village Devli Road Delhi 110080	Unit / Portion No.d-2, On Third Floor Front, (Without Roof/ Terrace Rights) Area Measuring 75.4 Sq Yards, Consisting Two Bedrooms, One Drawing Cum Dining, One Kitchen, Two Toilet Cum Bathroom, With Common Two Scooter/Bike Parking In Common Parking Area. In Of Build Up Property Bearing No.1 Erected On The Plot Of Land Measuring 188.5 Sq Yards Approx, Carved Out Khasra No.652, 653, & 654 Situated Within Extended Abadi Of Lal Dora Of Village Devli, Tehsil, Saket Mb Road, South New Delhi	**31.08.2026** **Rs. 31,22,862.40 (Rs. Thity One Lakh Twenty Two Thousand Eight Hundred Sixty Two & Paise Forty Only) as on 31.08.2026** **NPA Date : 05.08.2026**

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and here in above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment The borrower(s) may note that **SMHFC** is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, **SMHFC** shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. **SMHFC** is also empowered to ATTACH AND/OR SEAL the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), **SMHFC** also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the **SMHFC**. This remedy is in addition and independent of all the other remedies available to **SMHFC** under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of **SMHFC** and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Gautam Buddha Nagar, Hapur, Ghaziabad, Uttar Pradesh / Panipat, Haryana / Delhi
Date : 31.08.2026 / 20.08.2026

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Sunil Kumar/ Raj Pal Singh/ Ramesh Chandra/ LBAGR00005317088	House Built Over Plot No G-11, (Measuring 106 Sq Mtrs. & Covered Area 136.98 Sq Mtrs) Comprised In Khasra No.119, Situated At Neha Garden Colony Mauza Rohta Tehsil & District Agra Uttar Pradesh 282001 / September 09, 2026	May 26, 2026 Rs. 24,74,118.26/-	Agra

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: September 12, 2026 Place: Agra

Sincerely Authorised Officer, For ICICI Bank Ltd.

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Aashwast Pandey- Since Minor- Through Natural Legal Guardian Rani Pandey/ Bhanumati Pandey/ Rani Pandey/ TBAGR00007158744	Flat No-A-818 8th Floor, Tower A, Ram Raghu Ananda (Ananda-Phase-2) , Bhawna Estate, Situated At Khasra No 1/23, 1/25, 1/32, 1/39, And Part of Khasra No 303, And 306 To 321, Mauja Babar Pur, Agra- 282005/ September 10, 2026	May 26, 2026 Rs. 6,12,921.00/-	Agra

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: September 12, 2026
Place: Agra

Sincerely Authorised Officer,
For ICICI Bank Ltd.

ALCHEMIST ASSET RECONSTRUCTION COMPANY LTD

CIN No. U74999DL2002PLC117052
A-270, First & Second Floor, Defence Colony, New Delhi-110024
Email: admin@alchemistarc.com, Website: www.alchemistarc.com

POSSESSION NOTICE (For Immovable Property)

(Under Section 13(4) of the SARFAESI Act, 2002 read with Rule 8 of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of Alchemist Asset Reconstruction Company Ltd (assignee of SBFC Finance Limited vide assignment agreement dated as mentioned below) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with [rule 3] of the Security Interest (Enforcement Rules, 2002 issued demand notice dated calling upon the borrower to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement Rules, 2002). The borrower(s)/guarantor(s) and the public in general are hereby cautioned not to deal with the property and any dealings with the property shall be subject to the charge of Alchemist Asset Reconstruction Company Limited for an amount interest thereon.
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account No.	Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Date of Demand Notice & Amount Due (₹)	Date of 13(4) Notice	Description of Secured Asset	Due Date
1	PR01524957	1.NAVEEN BHATI 2.SHIKSHA DEVI	9th March 2026 & Rs. 1425975/	9th September, 2026	All that piece and parcel of property having property bearing Part of Khasra No 89, House situated at village Kunda, Paragana Hastinapur, Near Shiv Mandir, Tehsil Mawana & Dist. Meerut, Utter Pradesh 250401. **Bounded By :** East - 58ft Then 20ft wide Road, West - 58ft Then khet of Rakam Singh North -129.92 ft Then Khet of Mehtab, South - 129.92 ft Then 10ft wide Road	7th November, 2025
2	PR01480809	1.SUDHIR 2.RAJWATI DEVI 3.KIRPAL SINGH	9th March 2026 & Rs. 8,84,014/-	9th September, 2026	Part of Khasra No.350, A Residential House Builtup on Plot No.212, Situated at Village Akhtyar, Pargana Daurala, Tehsil Sardhana, District Meerut, Utter Pradesh-250 221.	7th November, 2025

The borrower(s)/guarantor(s) are hereby cautioned not to deal with or dispose of, by way of sale, lease, mortgage, charge, or otherwise, the secured asset(s) described above without the prior written consent of the Secured Creditor.
This publication is made in compliance with the provisions of the SARFAESI Act, 2002, for the information of the borrower(s), guarantor(s), and the general public. In case of any queries, please contact the undersigned at the following contact details:
Phone: 011-46562584 Email: admin@alchemistarc.com, ashutosh@alchemistarc.com

Date:- 12/09/2026
Place:- DELHI

Sd/- Authorised Officer
Alchemist Asset Reconstruction Company Limited
(Acting in its capacity as Trustee of Alchemist XLVII Trust) Secured Creditor

---

बैंक ऑफ़ बड़ौदा Bank of Baroda | 119

Bank Of Baroda
Rohtak Road, Bahadurgarh

POSSESSION NOTICE

(For Immovable property/ies)
(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 06.10.2025 calling upon the Borrower MR. BIJENDER S/O MR. CHATTER SINGH; Address:1, HOUSE NO 371, WARD NO 8, SHASTRI NAGAR, LINE PAAR BAHADURGARH, JHAJJAR HARYANA 124507, ADDRESS 2, HOUSE NO. 371, JUMLA KILLA NO. 47//4 (7-18), MAUJA PARNALA, SHASHTRI NAGAR, NEAR NETAJI NAGAR, RAILWAY LINE PAR, BAHADURGARH, JHAJJAR, HR-124507, to repay the amount mentioned in the notice being Rs. 5,05,726.04 (Rupees FIVE LAKH FIVE THOUSAND SEVEN HUNDRED TWENTY-SIX AND PAISA FOUR) plus interest and other charges as on 04.10.2025 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.
The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the Public in general that the undersigned has taken possession of the movable property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this 9th September of 2026.
The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of Bank of Baroda for an amount of Rs. 5,05,726.04 (Rupees FIVE LAKH FIVE THOUSAND SEVEN HUNDRED TWENTY-SIX AND PAISA FOUR) plus interest and other charges as on 04.10.2025 and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment.
The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Movable Property

A property bearing House no. 371 measuring 90 Sq. Yards comprised in Min Jumla Killa no. 47//4 (7-18), Maujam Parnala, situated at Shastri Nagar, Near Netaji Nagar, Railway Line Par, within MC limits, Bahadurgarh, Jhajjar, Haryana- 124507 in the name of Smt. Sushila W/O Shri Bijender Singh Boundaries of which are as under: East: 22'-6" Gali 10' Wide, West: 22'-6" Plot of Gupta, North: 36'-0" House of Sh Raj Kumar, South: 36'-(0" House of Others

Dated: 09.09.2026 **Place: Bahadurgarh** **(Chief Manager / Authorised Officer)**

---

pnb Housing Finance Limited
Regd: Off: 9th Floor, Antriksh Bhawan, 22, K. G. Marg, New Delhi-110001, Ph.: 011-23357171, 23357172, 23705414, Web.: www.pnbhousing.com
Branch Office : 3rd Floor, Commercial Plot no. 175/1 & 177/1 at PP Plaza, Mangal Pandey Nagar, CCS University Road, Scheme No.1, Meerut U.P 250004. **Branch Office :** Plot no 4 & 4-A, pertaining to Khasra no 52.M, Milk waziudinpur Dar Abadi Mahavir Nagar Delhi Road District Saharanpur Uttar Pradesh-247001.

POSSESSION NOTICE For Immoveable property as per Rule8(1) and Appendix-IV

Whereas the undersigned being the Authorised Officer of the **PNB Housing Finance Ltd.** under the **Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002**, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice/s on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s)/ date of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.
The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. **The borrowers' attention is invited to provisions of Sub-section (8) of Section13 of the Act, in respect of time available, to redeem the secured assets.**

Loan Account Number(s)	Name of Borrower/ Co-borrower/ Guarantor(s) /Legal Heirs	Date of Demand Notice	Amount as on date in Demand Notice	Date of Possession Taken/Type of Possession	Description of the Property/ies mortgaged
HOU/RMEE/ 0124/1207732 B.O.: Meerut	Mr./Ms. Momin (Borrower) & Mr./Ms. Abid Abid (Co-Borrower) & Ashma Ashma (Co-Borrower)	16th Feb 2026	Rs. 10,83,781.00 (Rupees Ten Lakhs Eighty-Three Thousand Seven Hundred Eighty-One Only)	07-09-2026 (Symbolic)	All That Part And Parcel Of The Property A Residential Land At Part Of House No. 386, Situated At Village Aurangsahapur Golabarh Meerut, Meerut Uttar Pradesh – 250002.
NHL/RSAH/ 0924/5069719 B.O.: Saharanpur	Mr./Ms. RAKHI RAKHI (Borrower) & Mr./Ms. SHYAM LAL (Co-Borrower) & ROHIT KUMAR (Co-Borrower)	15th Jan 2026	Rs. 10,70,427.00 (Rupees Ten Lakhs Seventy Thousand Four Hundred Twenty-Seven Only)	07-09-2026 (Symbolic)	All That Part And Parcel Of The Property House Bearing Nagar Nigam No. M.m/517, Constructed Upon Plot Meas 87.13 Sq. Yds. Pertaining To Khasra No. 96, Situated At Village Manak Mau, Pargana Tehsil And District Saharanpur, Uttar Pradesh India – 247001.
HOU/RSAH/ 0523/1118789, NHL/RSAH/ 0823/1144558 B.O.: Saharanpur	Mr./Ms. Pramila Gupta (Legal Heir) (Borrower) & Mr./Ms. Arjun Gupt (Legal Heir) (Co-Borrower)	29th Jan 2026	Rs. 10,78,439.13 (Rupees Ten Lakhs Seventy-Eight Thousand Four Hundred Thirty-Nine and Thirteen Paisa Only)	07-09-2026 (Symbolic)	All That Part And Parcel Of The Property Plot No. 72, Mpl No. 6/625/15, Khasra No. 554min, Dar Abadi Krishna Kunj Colony, Wake Dara Kotla Beroon, Tehsil And District Saharanpur, Saharanpur Uttar Pradesh – 247001.
HOU/RSAH/ 1024/5085376, NHL/RSAH/ 1224/5120136 B.O.: Saharanpur	Mr./Ms. Jamir Ahmad (Borrower) & Mr./Ms. Farhin Fatima (Co-Borrower)	9th Jan 2026	Rs. 37,62,104.00 (Rupees Thirty-Seven Lakhs Sixty-Two Thousand One Hundred Four Only)	07-09-2026 (Symbolic)	All That Part And Parcel Of The Property Kh. No. 318/2, Situated At Mohalla Satti, Ward No. 34 Roorkee, Pargana & Tehsil Roorkee, District Haridwar Roorkee, Uttarakhand India - 247667.

Date : 12-09-2026
Place: Uttar Pradesh

Sd/- Authorized Officer
PNB Housing Finance Limited

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ACCOUNTABILIT GDC INDIA PRIVATE LIMITED

1.	Name of the Corporate Person	**AccountabilIT GDC India Private Limited** (formerly Business & Decision GDC Private Limited, and prior thereto Inforte India Private Limited)
2.	Date of Incorporation of the Corporate Person	20.04.2005
3.	Authority under which the Corporate Person is Incorporated/Registered	Registrar of Companies, Haryana
4.	Corporate Identity Number / Limited Liability Identification Number of the Corporate Person	CIN: U00892HR2005PTC035699
5.	Address of the Registered Office and Principal Office, if any, of the Corporate Person	**Registered Office:** Unit No. 306-307, 3rd Floor, Unitech Trade Centre, Sushant Lok 1, Block-C, Gurugram - 122002, Haryana, India **Principal Office:** Same as the registered office (the corporate person has no separate principal office)
6.	Liquidation Commencement Date of the Corporate Person	07.09.2026
7.	Name, Address, Email Address, Telephone Number and Registration Number of the Liquidator	**Name:** CS Vekas Kumar Garg **Address:** D-214, Ground Floor, Ramprastha Colony, Ghaziabad – 201011, Uttar Pradesh **E-mail :** gdvoluntaryliquidation@gmail.com, vikasgarg_k@outlook.com Telephone: + 91 9999145008 Registration No.: IBBI/IPA-002/IP-N00738/2018-2019/12291
8.	Last Date for Submission of Claims	07.10.2026

Notice is hereby given that **AccountabilIT GDC India Private Limited** has commenced voluntary liquidation on 7th September, 2026.
The stakeholders of **AccountabilIT GDC India Private Limited** are hereby called upon to submit a proof of their claims, on or before 7th October, 2026, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 12th September, 2026
Place: Ghaziabad

SD/-
CS VEKAS KUMAR GARG
Liquidator of AccountabilIT GDC India Private Limited (in Voluntary Liquidation)
IBBI Registration No.: IBBI/IPA-002/IP-N00738/2018-2019/12291
AFA valid up to 31.12.2026
E-mail: gdvoluntaryliquidation@gmail.com

Reg. off.: Office No. 301-302, 8/19, 3rd Floor, W.E.A, Pusa Lane, Karol Bagh, New Delhi-110005, **Corp off.:** 714-717, 7th Floor, Tower B, World Trade Tower, Sector 16, Noida,201301, UttarPradesh, **Ph.:** +91 120 4290650/52/53/54/55, **Email:** info@cslfinance.in, Legal@cslfinance.in. Web.: www.cslfinance.in

CSL Finance Limited

DEMAND NOTICE

Whereas the Borrower/Guarantor(s)/Mortgagor(s) mentioned hereunder had availed the financial assistance from CSL Finance Limited (CSL). We state that despite having availed the financial ass

भारत सरकार
रेल मंत्रालय
अनुसंधान अभिकल्प एवं मानक संगठन (आरडीएसओ) मानक नगर, लखनऊ-226011
वैगन निदेशालय

खुली ई निविदा सूचना-

आरडीएसओ/एमडब्ल्यू/स्मार्ट वैगन — **दिनांक: 08.09.2026**

भारत के राष्ट्रपति की ओर से, वैगन निदेशालय, आरडीएसओ, लखनऊ द्वारा निम्नलिखित कार्य हेतु निर्धारित प्रारूप में ऑनलाइन "खुली ई-निविदा" आमंत्रित की जाती है।

कार्य का विवरण एवं स्थान	ई निविदा संख्या-	कार्य की विज्ञापित लागत (रु.)	निविदा सुरक्षा (रु.)	निविदा प्रपत्र की लागत (रु.)	पूर्णता अवधि	निविदा बंद होने की तिथि एवं समय
स्मार्ट वैगन-बेयरिंग और व्हील हेल्थ मॉनिटरिंग मॉड्यूल (ऑर्डर नंबर 1)	RDSO_MW_SMART_WAGON_1RT Dated: 08.09.2026	7,85,02,777.44	15,70,100/-	00.00	78 माह	12.10.2026, 17.00 बजे

- ऑनलाइन निविदा 12.10.2026 को 17.00 बजे तक प्रस्तुत की जा सकती है।
- पूर्ण विवरण एवं निविदा जमा करने हेतु भारतीय रेल की वेबसाइट "www.ireps.gov.in" को देखें।

हस्ता./-(आलोक कुमार मौर्य)
निदेशक/वैगन
कृते कार्यकारी निदेशक/मानक वैगन
आरडीएसओ/लखनऊ

RO No. 27/2026-27/Wagon

अल्केमिस्ट एसेट रीकंस्ट्रक्शन कॉम्पनी लिमिटेड

सीआईएन नं. U74999DL2002PLC117052
ए-270, पहली और दूसरी मंजिल, डिफेंस कॉलोनी, नई दिल्ली – 110 024, भारत
ईमेल: admin@alchemistarc.com, वेबसाइट: www.alchemistarc.com

कब्जा सूचना (अचल संपत्ति हेतु)

(प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित सरफेसी अधिनियम, 2002 की धारा 13(4) के अंतर्गत)

जबकि अधोहस्ताक्षरी, अल्केमिस्ट एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड (जो कि नीचे वर्णित दिनांक के असाइनमेंट एग्रीमेंट के माध्यम से एसबीएफसी फाइनेंस लिमिटेड का प्रत्यायोजित है) के अधिकृत अधिकारी के रूप में, सिक्यूरिटाइजेशन एवं पुनर्निर्माण वित्तीय परिसंपत्तियों तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के अंतर्गत तथा धारा 13(12) सहपठित (नियम 3) प्रतिभूति हित (प्रवर्तन) नियम, 2002 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, को मांग नोटिस जारी किया गया, जिसमें नोटिस में उल्लिखित राशि उक्त नोटिस की प्राप्ति की तिथि से 60 दिनों के भीतर करने हेतु कहा गया। कर्जदार उक्त राशि का भुगतान करने में असफल हो गये है, इसलिए एतद्द्वारा कर्जदार तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने इसमें नीचे वर्णित संपत्ति का कब्जा, प्रतिभूति हित (प्रवर्तन नियम 2002) के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के अधीन उन्हें प्रदत्त शक्तियों के इस्तेमाल के अन्तर्गत सम्पत्ति का कब्जा नीचे वर्णित दिनांक को ले लिया है। विशेष रूप से कर्जदार / गारंटर तथा जनसाधारण को एतद्द्वारा उक्त संपत्ति के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन अल्केमिस्ट एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड के प्रभार वास्ते राशि और उस पर ब्याज इत्यादि सहित के अधीन होगा। उधारकर्ता का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

क्र. सं.	ऋण खाता सं.	उधारकर्ता(ओं)/ सह-उधारकर्ता(ओं) /गारंटर(ओं) का नाम)	देय राशि रु.	13(4) नोटिस की तिथि	सुरक्षित आस्ति का विवरण	देय तिथि
1	PR01524957	1. नवीन भाटी 2. शिक्षिका देवी	09.03.2026 और रु. 14,25,975/-	09 सितम्बर 2026	संपत्ति का वह समस्त भाग एवं अंश जोकि संपत्ति खसरा संख्या 89 का भाग, मकान, ग्राम कुंडा, परगना हस्तिनापुर, शिव मंदिर के निकट, तहसील मवाना एवं जिला मेरठ, उत्तर प्रदेश 250401 में स्थित है। सीमाएं: पूर्व – 58 फुट तत्पश्चात 20 फुट चौड़ी सड़क, पश्चिम – 58 फुट तत्पश्चात राकम सिंह का खेत, उत्तर – 129.92 फुट तत्पश्चात मेहताब का खेत, दक्षिण – 129.92 फुट तत्पश्चात 10 फुट चौड़ी सड़क	07.11.2025
2	PR01480809	1. सुधीर 2. राजवती देवी 3. किरपाल सिंह	09.03.2026 और रु. 8,84,014/-	09 सितम्बर 2026	खसरा संख्या 350 का भाग, प्लॉट संख्या 212 पर निर्मित आवासीय मकान, ग्राम अख्तियार, परगना दौराला, तहसील सरधना, जिला मेरठ, उत्तर प्रदेश-250 221	07.11.2025

उधारकर्ता/गारंटर (ओं) को एतद्द्वारा चेतावनी दी जाती है कि वे सुरक्षित लेनदार की पूर्व लिखित सहमति के बिना ऊपर वर्णित सुरक्षित संपत्ति (संपत्तियों) के बिक्री, पट्टे, बंधक, प्रभार या अन्यथा के माध्यम से सौदा या निपटान न करें।
यह प्रकाशन उधारकर्ता (ओं), गारंटर (ओं) और आम जनता की जानकारी के लिए सरफेसी अधिनियम, 2002 के प्रावधानों के अनुपालन में किया जाता है।
किसी भी प्रश्न के मामले में, कृपया निम्नलिखित संपर्क विवरण पर अधोहस्ताक्षरी फोन: 011-46562584 ईमेल: admin@alchemistarc.com, ashutosh@alchemistarc.com से संपर्क करें।

दिनांक:– 12.09.2026
स्थान:– दिल्ली

एसडी/– प्राधिकृत अधिकारी
अल्केमिस्ट एसेट रीकंस्ट्रक्शन कंपनी लिमिटेड
(अल्केमिस्ट XLVII ट्रस्ट के ट्रस्टी के रूप में कार्यरत) सुरक्षित ऋणदाता

बैंक ऑफ़ बड़ौदा
Bank of Baroda
India's International Bank
119 FOUNDATION YEAR

बैंक ऑफ बड़ौदा
रोहतक रोड़, बहादुरगढ़

कब्जा सूचना

(अचल सम्पत्ति के लिए)
(प्रतिभूति ब्याज (प्रवर्तन) नियमों, 2002 के नियम 8(1) के साथ के पठित परिशिष्ट IV के अनुसार)

चूंकि बैंक ऑफ बड़ौदा का प्राधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी ने वित्तीय सम्पत्तियों के प्रतिभूतिकरण व पुनःनिर्माण तथा प्रतिभूति ब्याज के प्रवर्तन अधिनियम, 2002 और प्रतिभूति ब्याज (प्रवर्तन) नियमों, 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए कथित नोटिस की प्राप्ति की तिथि से 60 दिनों के भीतर 5,05,726.04 रुपए (पांच लाख पांच हजार सात सौ छब्बीस रुपये और चार पैसे) ब्याज और अन्य शुल्कों सहित, जो 04.10.2025 तक लागू होंगे, साथ ही संविदात्मक दर पर अतिरिक्त ब्याज और लागत, शुल्क और व्यय की अदायगी के लिए उधारकर्ता श्री बिजेंद्र पुत्र श्री चटर सिंह; पताः1, मकान नंबर 371, वार्ड नंबर 8, शास्त्री नगर, लाइन पार बहादुरगढ़, झज्जर हरियाणा 124507, पता 2, मकान नंबर 371, जुमला किला नं. 47//4 (7-18), मौजा परनाला, शास्त्री नगर, नेताजी नगर के पास, रेलवे लाइन पार, बहादुरगढ़, झज्जर, हरियाणा-124507 को डिमांड नोटिस दिनांक 06.10.2025 जारी किया था।

उधारकर्ता द्वारा राशि की अदायगी करने में असफल रहने पर उधारकर्ता व सामान्य तौर पर जनता को एतद्द्वारा सूचित किया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति ब्याज के प्रवर्तन नियमों, 2002 के नियम 8 के साथ पढ़ते हुए कथित अधिनियम की धारा 13 व उप धारा (4) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए 9 सितंबर, 2026 को यहां नीचे वर्णित चल सम्पत्तियों का कब्जा ले लिया है।

उधारकर्ता/गारंटर/रेहनकर्ता का विशेष तौर पर व आम जनता को सामान्य तौर पर सम्पत्ति के साथ लेन-देन करने से एतद्द्वारा सावधान किया जाता है और सम्पत्ति के साथ कोई भी लेन देन 5,05,726.04 रुपए (पांच लाख पांच हजार सात सौ छब्बीस रुपये और चार पैसे) ब्याज और अन्य शुल्कों सहित, जो 04.10.2025 तक लागू होंगे, साथ ही संविदात्मक दर पर अतिरिक्त ब्याज और लागत, शुल्क और व्यय के लिए **बैंक ऑफ बड़ौदा** के प्रभार के अधीन होगा।

उधारकर्ता के ध्यान में लाया जाता है कि अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के अंतर्गत प्रतिभूतित परिसंपत्तियों को मुक्त करवाने के लिए समय उपलब्ध है।

चल संपत्ति का विवरण

धारक मकान संख्या 371, 90 वर्ग गज क्षेत्रफल वाली संपत्ति, जो मिन जुमला किला संख्या 47//4 (7-18), मौजम परनाला, शास्त्री नगर, नेताजी नगर के पास, रेलवे लाइन पार, नगर निगम सीमा के भीतर, बहादुरगढ़, झज्जर, हरियाणा-124507 में स्थित है, श्रीमती सुशीला, पत्नी श्री बिजेंद्र सिंह के नाम पर है, जिसकी सीमाएँ निम्न प्रकार से निर्धारित हैं: पूर्वः 22'-6" गली 10' चौड़ी, पश्चिमः 22'-6" गुप्ता का प्लॉट, उत्तरः 36'-0" श्री राज कुमार का मकान, दक्षिणः 36'40" अन्य का मकान।

दिनांक: 09.09.2026 **स्थान: बहादुरगढ़** **(मुख्य प्रबंधक/प्राधिकृत अधिकारी)**

---

muthoot FINCORP
जब ज़िंदगी बदलनी हो

मुथूट फिनकॉर्प लिमिटेड

पंजीकृत कार्यालय: मुथूट सेंटर, टीसी नंबर 27/3022, पुन्नन रोड, तिरुवनंतपुरम, केरल - 695 001
CIN: U65929KL1997PLC011518
फ़ोन: +91 471 4911550 | वेबसाइट: www.muthootfincorp.com

सार्वजनिक सूचना

गोल्ड लोन अकाउंट की नीलामी से प्राप्त अतिरिक्त राशि का रिफंड

मुथूट फिनकॉर्प लिमिटेड के उधारकर्ताओं को यह सूचित किया जाता है कि गोल्ड लोन अकाउंट के पुनर्भुगतान में डिफॉल्ट होने के कारण गिरवी रखे गए सोने के आभूषणों की नीलामी से अतिरिक्त राशि बची हुई है. अतिरिक्त राशि के रिफंड के लिए निम्नलिखित लोन अकाउंट नंबर पात्र हैं:

पात्र लोन नंबर: **DEHRADUN DISTRICT :-** DEHRADUN-GANDHI ROAD:- 408600235, F4887. **HARIDWAR DISTRICT :-** JWALAPUR-HARIDWAR:- 298100162, 298100908, 298101050, F12055, F12289. **ROORKEE DISTRICT :-** RAMNAGAR CHOWK-ROORKEE:- 282700206, 282700390, 282700899, F11135, F11968, F12618, F13538, F13566. **NAINITAL DISTRICT :-** HALDWANI DUNGI ROAD:- 421700285, 421700658, RUDRAPUR:- 422400105, 422400462, F3697, F3812.

पात्र उधारकर्ता, या उधारकर्ता की मृत्यु या उधारकर्ता की अनुपलब्धता की स्थिति में उनके नॉमिनी/कानूनी उत्तराधिकारी से अनुरोध किया जाता है कि रिफंड क्लेम करने के लिए मान्य ID, ओरिजिनल गिरवी फॉर्म और अन्य संबंधित लोन विवरण के साथ मुथूट फिनकॉर्प लिमिटेड की नज़दीकी ब्रांच में जाएं. रिफंड प्रोसेस के संबंध में किसी भी सहायता के लिए, कृपया यहां संपर्क करें: मुथूट फिनकॉर्प लिमिटेड, मुथूट सेंटर, TC नंबर 27/3022, पुन्नेन रोड, तिरुवनंतपुरम 695001.

ग्राहक सेवा:1800-102-1616, ईमेल: customercare@muthoot.com
वेबसाइट: www.muthoot.com

मुथूट फिनकॉर्प लिमिटेड

---

muthoot FINCORP
जब ज़िंदगी बदलनी हो

मुथूट फिनकॉर्प लिमिटेड

पंजीकृत कार्यालय: मुथूट सेंटर, टीसी नंबर 27/3022, पुन्नन रोड, तिरुवनंतपुरम, केरल - 695 001
CIN: U65929KL1997PLC011518
फ़ोन: +91 471 4911550 | वेबसाइट: www.muthootfincorp.com

सार्वजनिक सूचना

गोल्ड लोन अकाउंट की नीलामी से प्राप्त अतिरिक्त राशि का रिफंड

मुथूट फिनकॉर्प लिमिटेड के उधारकर्ताओं को यह सूचित किया जाता है कि गोल्ड लोन अकाउंट के पुनर्भुगतान में डिफॉल्ट होने के कारण गिरवी रखे गए सोने के आभूषणों की नीलामी से अतिरिक्त राशि बची हुई है. अतिरिक्त राशि के रिफंड के लिए निम्नलिखित लोन अकाउंट नंबर पात्र हैं:

पात्र लोन नंबर: **AGRA DISTRICT :-** AGRA-KAMLA NAGAR:- 2802000051, 2802000442, 2802000717, 2802000778, 2802000885, 280200311, 280200535, F10408. AGRA-MAYUR COMPLEX:- 2762000155, 2762000328, 2762000330, 2762000333, 276200378, 276200604, 276200748, F10308, F11101, F11133, F11203, F11961, F12176. AGRA-SANJAY PLACE:- 2834000405, 283400563, F17208, F20286. SIKANDRA- AGRA:- 436600742, 436600985, F1246, F1291, F269. **ALLAHABAD DISTRICT :-** ALLAHABAD-CIVIL LINES:- F12051, F15415, F15488. ALLAHABAD-ZERO ROAD:- 273500436, 273500491, 273500604, F11691, F14367, F14482, F14520, F16678, F16813. KARELI-ALLAHABAD:- 2646000014, 2646001100, 2646001198, 2646001263, F13280, F13805, F13850, F13899, F13776, F13854, F14736. PRATAPGARH DISTRICT :- BHANGWA CHUNGI-PRATAPGARH:- 264800729, 264800806, F12354. **ALIGARH DISTRICT :-** ALIGARH-AGRA ROAD:- 3005000024, 3005000080, 300500037, 300500106, F13183, 300500321, 300500381. **BADAUN DISTRICT :-** BADAUN :- 310500047, 310500354, F8840. **BULANDSHAHAR DISTRICT :-** BULANDSHAHAR:- 288800661, 288800783, 288801225, 288801329, F24924. **HATHRAS DISTRICT :-** HATHRAS:- 4318000080. **MATHURA DISTRICT :-** MATHURA-TERA TOWER:- 2700000069, F15210, F17408, F17505, F20811. **AZAMGARH DISTRICT :-** SIDHARI-AZAMGARH:- 3003000312, 3003001338, 300300736, 300300831, 300301287, 300301339, 300301898, 300302217, 300302451, 300302564, F16505, F26916, F28193, F30577, F28568, F30643, F32699. **FIROZABAD DISTRICT :-** FIROZABAD:- 3002000043, 3002000237, 300200159, 300200952, F10892, F14380, F7967, F8239. **JAUNPUR DISTRICT :-** JAUNPUR:- F11346, F12746, F13568, F13782, F8987. **VARANASI DISTRICT :-** LUXA ROAD-GODOWILIA:- 4142000347, 4142000661, 4142000772, 4142000855, 414200424, F3537, F6095. **ORDERLY BAZAR VARANASI:-** 4070000372, 4070000522, 4070001001, 4070001189, 4070001409, 4070001582, 407000462, F4124, F4131, F4231, F4270, F4280, F4340, F4311, F7545, F8683, F8844, F8952. **DEORIA DISTRICT :-** DEORIA:- 429200469

पात्र उधारकर्ता, या उधारकर्ता की मृत्यु या उधारकर्ता की अनुपलब्धता की स्थिति में उनके नॉमिनी/कानूनी उत्तराधिकारी से अनुरोध किया जाता है कि रिफंड क्लेम करने के लिए मान्य ID, ओरिजिनल गिरवी फॉर्म और अन्य संबंधित लोन विवरण के साथ मुथूट फिनकॉर्प लिमिटेड की नज़दीकी ब्रांच में जाएं. रिफंड प्रोसेस के संबंध में किसी भी सहायता के लिए, कृपया यहां संपर्क करें: मुथूट फिनकॉर्प लिमिटेड, मुथूट सेंटर, TC नंबर 27/3022, पुन्नेन रोड, तिरुवनंतपुरम 695001.

ग्राहक सेवा:1800-102-1616, ईमेल: customercare@muthoot.com
वेबसाइट: www.muthoot.com

मुथूट फिनकॉर्प लिमिटेड

अल्केमिस्ट एसेट रीकंस्ट्रक्शन कॉम्पनी लिमिटेड

सीआईएन नं. U74999DL2002PLC117052
ए-270, पहली और दूसरी मंजिल, डिफेंस कॉलोनी, नई दिल्ली – 110 024, भारत
ईमेल: admin@alchemistarc.com, वेबसाइट: www.alchemistarc.com

कब्जा सूचना

(प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित सरफेसी अधिनियम, 2002 की धारा 13(4) के अंतर्गत) (अचल संपत्ति हेतु)

जबकि अधोहस्ताक्षरी, अल्केमिस्ट एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड (जो कि दिनांक (24.12.2025) के असाइनमेंट एग्रीमेंट के माध्यम से एसबीएफसी फाइनेंस लिमिटेड का प्रत्यायोजित है) के अधिकृत अधिकारी के रूप में, सिक्यूरिटाइजेशन एवं पुनर्निर्माण वित्तीय परिसंपत्तियों तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के अंतर्गत तथा धारा 13(12) सहपठित (नियम 3) प्रतिभूति हित (प्रवर्तन) नियम, 2002 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, उधारकर्ता 1.करमबीर के 2. सोनिया देवी जिसका ऋण खाता सं. PR01317004 को दिनांक 23 मार्च 2026 को मांग नोटिस जारी किया गया, जिसमें नोटिस में उल्लिखित राशि **रु. 9,83,674/- (रु. नौ लाख तिरासी हजार छह सौ चौहत्तर मात्र)** का भुगतान उक्त नोटिस की प्राप्ति की तिथि से 60 दिनों के भीतर करने हेतु कहा गया।

कर्जदार उक्त राशि का भुगतान करने में असफल हो गये है, इसलिए एतद्द्वारा कर्जदार तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने इसमें नीचे वर्णित संपत्ति का कब्जा, प्रतिभूति हित (प्रवर्तन नियम 2002) के नियम 8 के साथ पठित अधिनियम की धारा 13 की उप-धारा (4) के अधीन उन्हें प्रदत्त शक्तियों के इस्तेमाल के अन्तर्गत सम्पत्ति का कब्जा दिनांक **09.09.2026** को ले लिया है।

विशेष रूप से कर्जदार / गारंटर तथा जनसाधारण को एतद्द्वारा उक्त संपत्ति के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन अल्केमिस्ट एसेट रिकंस्ट्रक्शन कंपनी लिमिटेड के प्रभार वास्ते राशि **रु. 9,83,674/-** और उस पर ब्याज इत्यादि सहित के अधीन होगा।

उधारकर्ता का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

उधारकर्ताओं/खातों का विवरण

क्र. सं.	ऋण खाता सं.	उधारकर्ता(ओं)/ सह-उधारकर्ता(ओं) /गारंटर(ओं) का नाम)	देय राशि रु.	13(4) नोटिस की तिथि	सुरक्षित आस्ति का विवरण	देय तिथि
1	PR01317004	1.करमबीर के 2. सोनिया देवी	रु. 9,83,674/-	09 सितम्बर 2026	संपत्ति का वह समस्त भाग एवं अंश जोकि जिसकी खेवट संख्या 1569, खाता संख्या 1817, बाका सफीदों, रामसर कॉलोनी, विश्वकर्मा मंदिर, तहसील सफीदों, जिला जींद, हरियाणा 126112 में स्थित है। सीमाएं: पूर्व – राम स्वरूप पुत्र नौरंग का मकान, पश्चिम – रोशनलाल की दुकान, उत्तर – प्रकाश का मकान, दक्षिण – सड़क	24.12.2025

उधारकर्ता/गारंटर (ओं) को एतद्द्वारा चेतावनी दी जाती है कि वे सुरक्षित लेनदार की पूर्व लिखित सहमति के बिना ऊपर वर्णित सुरक्षित संपत्ति (संपत्तियों) के बिक्री, पट्टे, बंधक, प्रभार या अन्यथा के माध्यम से सौदा या निपटान न करें।
यह प्रकाशन उधारकर्ता (ओं), गारंटर (ओं) और आम जनता की जानकारी के लिए सरफेसी अधिनियम, 2002 के प्रावधानों के अनुपालन में किया जाता है।
किसी भी प्रश्न के मामले में, कृपया निम्नलिखित संपर्क विवरण पर अधोहस्ताक्षरी फोन: 011-46562584 ईमेल: admin@alchemistarc.com, ashutosh@alchemistarc.com से संपर्क करें।

दिनांक:– 12.09.2026
स्थान:– पानीपत

एसडी/– प्राधिकृत अधिकारी
अल्केमिस्ट एसेट रीकंस्ट्रक्शन कंपनी लिमिटेड
(अल्केमिस्ट XLVII ट्रस्ट के ट्रस्टी के रूप में कार्यरत) सुरक्षित ऋणदाता

फॉर्म-ए
सार्वजनिक घोषणा

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनयमन, 2017 के विनयम 14 के अधीन)

अकाउंटेबिलिटी जीडीसी इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ हेतु

1.	कॉर्पोरेट व्यक्ति का नाम	अकाउंटेबिलिटी जीडीसी इंडिया प्राइवेट लिमिटेड (पहले बिजनेस एंड डिसीजन जीडीसी प्राइवेट लिमिटेड, और उससे पहले इनफोर्टे इंडिया प्राइवेट लिमिटेड)
2.	कॉर्पोरेट व्यक्ति के गठन की तिथि	20-04-2005
3.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति गठित/पंजीकृत है	कम्पनीज़ रजिस्ट्रार हरियाणा
4.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट व्यक्ति देयता पहचान सं.	U00892HR2005PTC035699
5.	कॉर्पोरेट व्यक्ति के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	रजिस्टर्ड कार्यालय: यूनिट नंबर 306-307, तीसरी मंजिल, यूनीटेक ट्रेड सेंटर, सुशांत लोक 1, ब्लॉक-सी, गुरुग्राम-122002, हरियाणा, भारत प्रधान कार्यालय: रजिस्टर्ड कार्यालय जैसा ही (कॉरपोरेट संस्था का कोई अलग प्रधान कार्यालय नहीं है)
6.	कॉर्पोरेट व्यक्ति के परिसमापन प्रारंभ की तिथि	07.09.2026
7.	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण संख्या	नाम: सीएस विकास कुमार गर्ग पता: डी-214, भूतल, रामप्रस्था कॉलोनी, गाजियाबाद – 201011, उत्तर प्रदेश ई-मेल: gdvoluntaryliquidation@gmail.com vikasgarg_k@outlook-com टेलीफोन: +91 9999145008 रजिस्ट्रेशन नंबर: IBBI/IPA-002/IP-N00738/2018-2019/12291
8.	दावे प्रस्तुत करने की अंतिम तिथि	07.10.2026

एतद्द्वारा सूचित किया जाता है कि अकाउंटेबिलिटी जीडीसी इंडिया प्राइवेट लिमिटेड ने **07.09.2026** को स्वैच्छिक परिसमापन शुरू कर दिया है।

अकाउंटेबिलिटी जीडीसी इंडिया प्राइवेट लिमिटेड के सभी हितधारकों को सूचित किया जाता है कि वे अपने दावों का प्रमाण **07 अक्टूबर 2026** को या उससे पहले, मद संख्या 7 के सामने दिए गए पते या ईमेल पर परिसमापक को प्रस्तुत करें।

वित्तीय लेनदार केवल इलेक्ट्रॉनिक माध्यम से अपने दावों का प्रमाण प्रस्तुत करेंगे। अन्य सभी हितधारक व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से दावों का प्रमाण प्रस्तुत कर सकते हैं।

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

एसडी/-
सीएस वेक्रस कुमार गर्ग
एकाउंटैबिलआईटी जीडीसी इंडिया प्राइवेट लिमिटेड के परिसमापक (स्वैच्छिक परिसमापन में)
आईबीबीआई पंजीकरण सं. IBBI/IPA-002/IP-N00738/2018-2019/12291
एएफए 31.12.2026 तक वैधता
ई-मेल: gdvoluntaryliquidation@gmail.com

दिनांक: 12.09.2026
स्थान: गाजियाबाद

मैक्सप्लस लॉजिस्टिक्स लिमिटेड

(पूर्व में एमसी-स्टिच लिमिटेड के नाम से जाना जाता था)
सीआईएन: L65999DL1985PLC022321
पंजीकृत कार्यालय: 1, सामुदायिक केंद्र, कैलाश के पूर्व, नई दिल्ली 110 065
दूरभाष.011-49057869, ईमेल: mcstitch.excom@gmail.com वेबसाइट: www.maxpluslogisticslimited.com

सूचना

एतद्द्वारा सूचित किया जाता है कि मैक्सप्लस लॉजिस्टिक्स लिमिटेड (**"कंपनी"**) के सदस्यों की 41वीं वार्षिक आम बैठक **(एजीएम) बुधवार, 30 सितंबर, 2026 को शाम 04:30 बजे (IST)** वीडियो कॉन्फ्रेंसिंग ("VC") / अन्य ऑडियो विजुअल माध्यम ("OAVM") के द्वारा आयोजित की जाएगी।यह बैठक कंपनी अधिनियम, 2013 ("अधिनियम") के लागू प्रावधानों एवं उसके अंतर्गत बनाए गए नियमों तथा भारतीय प्रतिभूति और विनिमय बोर्ड (लिस्टिंग दायित्व एवं प्रकटीकरण आवश्यकताएँ) विनियम, 2015 के अनुपालन में तथा मंत्रालय कॉर्पोरेट कार्य (MCA) द्वारा जारी परिपत्रों, जिनमें 8 अप्रैल 2020 का परिपत्र संख्या 14/2020, 13 अप्रैल 2020 का 17/2020, 5 मई 2020 का 20/2020 तथा इस संबंध में बाद में जारी परिपत्र, नवीनतम 22 सितंबर 2025 का 03/2025, शामिल हैं (सामूहिक रूप से "MCA परिपत्र"), के अनुसार आयोजित की जाएगी, ताकि एजीएम की सूचना में निर्धारित कार्यों का निष्पादन किया जा सके।

सदस्य वीसी/ओएवीएम www.evoting.nsdl.com के माध्यम से एजीएम में भाग ले सकेंगे और वीसी/ओएवीएम सुविधा के माध्यम से भाग लेने वाले सदस्यों को अधिनियम की धारा 103 के तहत कोरम के उद्देश्य से माना जाएगा।

एमसीए परिपत्रों के अनुपालन में, एजीएम की सूचना और वित्तीय वर्ष 2025-26 के लिए वार्षिक रिपोर्ट की इलेक्ट्रॉनिक प्रति उन सभी सदस्यों को भेजी गई है, जिनकी ईमेल आईडी कंपनी के रजिस्ट्रार और शेयर ट्रांसफर एजेंट, मेसर्स आरसीएमसी शेयर रजिस्ट्री प्राइवेट लिमिटेड ('आरटीए')/डिपॉजिटरी प्रतिभागी (ओं) के पास पंजीकृत थी। एजीएम की सूचना और वित्तीय वर्ष 2025-26 के लिए वार्षिक रिपोर्ट कंपनी की वेबसाइट www.maxpluslogisticslimited.com और स्टॉक एक्सचेंजों की वेबसाइट यानी एमएसईआई लिमिटेड www.msei.in और **नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड ('एनएसडीएल')** (रिमोट ई-वोटिंग और ई-वोटिंग सुविधा प्रदान करने वाली एजेंसी) की वेबसाइट पर भी www.evoting.nsdl.com पर उपलब्ध है।

दूरस्थ ई-वोटिंग एवं एजीएम के दौरान ई-वोटिंग के संबंध में निर्देश:

ई-वोटिंग: अधिनियम के प्रावधानों, सेबी लिस्टिंग विनियमों और एमसीए परिपत्रों के प्रावधानों के अनुसार, कंपनी अपने सदस्यों को इलेक्ट्रॉनिक माध्यमों से एजीएम में पारित किए जाने वाले प्रस्तावों पर मतदान करने के अपने अधिकारों का प्रयोग करने की सुविधा प्रदान कर रही है। सदस्य दूरस्थ रूप से अपना वोट डाल सकते हैं ("रिमोट ई-वोटिंग")। कंपनी ने एजीएम के दौरान दूरस्थ ई-वोटिंग सुविधा और ई-वोटिंग प्रदान करने के लिए एजेंसी के रूप में एनएसडीएल की सेवाओं को शामिल किया है।

इसके अतिरिक्त, एजीएम में इलेक्ट्रॉनिक वोटिंग प्रणाली के माध्यम से मतदान की सुविधा भी उपलब्ध रहेगी। जो सदस्य दूरस्थ ई-वोटिंग के माध्यम से अपना मत नहीं डाल पाए हैं, वे एजीएम के दौरान ई-वोटिंग के माध्यम से अपना मत डाल सकेंगे। जो शेयरधारक दूरस्थ ई-वोटिंग के माध्यम से अपना मत डाल चुके हैं, वे भी एजीएम में भाग ले सकते हैं, लेकिन उन्हें एजीएम में पुनः मतदान करने की अनुमति नहीं होगी।

सदस्यों को एनएसडीएल के माध्यम से वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने की सुविधा प्रदान की जा रही है। वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने के निर्देश नोटिस में दिए गए हैं।

अधिनियम और कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के प्रावधानों के अनुसार आवश्यकतानुसार विवरण:

1.	ई-मेल के माध्यम से नोटिस भेजने की तिथि	8 सितंबर, 2026
2.	रिमोट ई-वोटिंग शुरू होने की तिथि एवं समय	27 सितंबर, 2026 को प्रातः 09:00 बजे (IST) से
3.	रिमोट ई-वोटिंग समाप्त होने की तिथि और समय	29 सितंबर, 2026 को शाम 05:00 बजे (IST) तक
4.	कट-ऑफ तिथि	बुधवार, 23 सितंबर, 2026
5.	रिमोट ई-वोटिंग को आगे की अनुमति नहीं दी जाएगी	29 सितंबर, 2026 को शाम 05:00 बजे (IST) के बाद

ई-वोटिंग से संबंधित यूजर आईडी और पासवर्ड के विवरण सहित आवश्यक जानकारी और निर्देश सदस्यों को ई-मेल के माध्यम से भेजे गए हैं। वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने के लिए उसी लॉगिन क्रेडेंशियल्स का उपयोग किया जाना चाहिए।

कृपया ध्यान दें कि जिस व्यक्ति का नाम कट-ऑफ तिथि के अनुसार सदस्यों के रजिस्टर अथवा डिपॉजिटरी द्वारा रखे गए लाभार्थी स्वामियों के रजिस्टर में दर्ज है, वह दूरस्थ ई-वोटिंग तथा एजीएम में मतदान की सुविधा प्राप्त करने का हकदार होगा। दूरस्थ ई-वोटिंग अवधि समाप्त होने के बाद NSDL द्वारा रिमोट ई-वोटिंग मॉड्यूल को मतदान के लिए निष्क्रिय कर दिया जाएगा।

कृपया ध्यान दें कि जिस व्यक्ति का नाम कट-ऑफ तिथि के अनुसार सदस्यों के रजिस्टर अथवा डिपॉजिटरी द्वारा रखे गए लाभार्थी मालिकों के रजिस्टर में दर्ज किया गया है, वह रिमोट ई-वोटिंग के साथ-साथ एजीएम में मतदान की सुविधा का लाभ उठाने का हकदार होगा। रिमोट ई-वोटिंग अवधि समाप्त होने के बाद एनएसडीएल (NSDL) द्वारा रिमोट ई-वोटिंग मॉड्यूल को मतदान के लिए निष्क्रिय कर दिया जाएगा।

कोई व्यक्ति जो एजीएम की सूचना भेजे जाने के बाद कंपनी के शेयर प्राप्त करता है और कट-ऑफ तिथि अर्थात 23 सितंबर, 2026 को कंपनी का सदस्य है, वह एजीएम की सूचना के साथ भेजे गए निर्देशों में बताए गए तरीके से लॉगिन आईडी एवं पासवर्ड प्राप्त कर सकता है।

एजीएम के दौरान रिमोट ई-वोटिंग या ई-वोटिंग या वीसी/ओएवीएम के माध्यम से एजीएम में भाग लेने के संबंध में किसी भी प्रश्न के मामले में, शेयरधारक www.evoting.nsdl.com को एनडीएसएल से संपर्क कर सकते हैं। या श्री रवींद्र दुआ, महाप्रबंधक, मेसर्स आरसीएमसी शेयर रजिस्ट्री प्राइवेट लिमिटेड, बी-25/1, पहली मंजिल, ओखला औद्योगिक क्षेत्र, फेज-2, नई दिल्ली-110020 से निर्दिष्ट ईमेल आईडी - rdua@rcmcdelhi.com पर संपर्क करें। वे संबंधित शिकायतों का समाधान करेंगे।

मैक्सप्लस लॉजिस्टिक्स लिमिटेड के लिए
एसडी/-
संजीव चंद्रा
निदेशक और सीएफओ, ड